

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4895/2018

(Arising out of impugned final judgment and order dated 13-04-2018 in CROP No. 3278/2016 passed by the High Court Of Judicature at Madras)

SHENBAGAVALLI & ORS.

Petitioner(s)

VERSUS

INSPECTOR OF POLICE KANCHEEPURAM DISTRICT & ANR. Respondent(s)

(IA No. 79959/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 7741/2018 (II-C)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 125415/2018

FOR EXEMPTION FROM FILING O.T. ON IA 125417/2018

IA No. 125415/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 125417/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Rachana Srivastava, Sr. Adv.
Mrs. Mona K. Rajvanshi, AOR
Mr. Anurag Kashyap, Adv.
Mr. Ashwani Kumar, Adv.
Ms. Monika, Adv.

Ms. Rebecca John, Sr. Adv.
Mr. John Mathew, AOR

For Respondent(s) Mr. V. Krishnamurthy, Sr. A.A.G.
Mr. D.Kumanan, AOR
Mr. Sheikh F. Kalia, Adv.
Mrs. Deepa. S, Adv.
Ms. Richa Vishwakarma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Time is sought by learned counsel appearing for the
petitioner.

List on 15.10.2024.

Interim order granted by this court to continue till further
orders.

(KAVITA PAHUJA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)